

MINISTRY OF COAL
(KOYALA MANTRALAYA)

The subjects allocated to the Department which include attached and sub-ordinate or other organizations including PSUs concerned with their subjects under the Government of India (Allocation of Business) Rules, 1961, as amended from time to time, are as follows:

1. Exploration and development of coking and non-coking coal and lignite deposits in India.
2. All matters relating to production, supply, distribution and prices of coal.
3. Development and operation of coal washeries other than those for which the Department of Steel (ISPAV Vibhag) is responsible.
4. Low Temperature carbonization of coal and production of synthetic oil from coal.
5. All the works relating to Coal Gasification.
6. Administration of the Coal Mines (Conservation and Development) Act, 1974 (28 of 1974).
7. The Coal Mines Provident Fund Organisation.
8. Administration of the Coal Mines Provident Fund and Miscellaneous Provision Act, 1948 (46 of 1948).
9. Rules under the Mines Act, 1952 (32 of 1952) for the levy and collection of duty of excise on coke and coal produced and dispatched from mines and administration of rescue fund.
10. Administration of the Coal Bearing Areas (Acquisition and Development) Act, 1957 (20 of 1957).
11. Administration of the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957) and other Union Laws in so far as the said Act and Laws relate to coal and lignite.
12. Administration of Coal Mines (Nationalisation) Act, 1973.